

[Shri V.S. Vijayaraghvana]

Therefore, I request the Government to give suitable instructions to the oil companies to take urgent steps to check this malpractice.

*(Interruptions)\*\**

*(At this stage, Shri K. Mayathevar and some other hon. Members left the House)*

MR. SPEAKER : Not allowed. Not allowed.

*(Interruptions)\*\*\**

(ii) Need for purchase of cotton in Gujarat by Cotton Corporation of India

श्री अमरसिंह राठवा (छोटा उदयपुर): अध्यक्ष महोदय, मैं गुजरात राज्य के बड़ौदा जिला छोटा उदयपुर क्षेत्र का रहने वाला हूँ।

मैं जिस क्षेत्र आता हूँ वह एक पिछड़ा हुआ आदिवासी क्षेत्र है। वहाँ पर अधिकतर खेती कपास की होती है। वहाँ के किसानों को इसी पर निर्भर रहना पड़ता है। इस वर्ष कपास की उपज अच्छी हुई है, मगर फिर भी किसान बहुत परेशान हैं, क्योंकि उसको उपज के वाजिब दाम नहीं मिल रहे हैं। कॉटन कारपोरेशन आफ इंडिया ने कपास करीदना बन्द कर दिया है। जिसके कारण किसानों के पाम कपास काफी मात्रा में इकट्ठी हो गई है।

मेरा आपके माध्यम से सरकार में अनुरोध है कि वे कॉटन कारपोरेशन आफ इंडिया को तुरन्त आदेश दें कि वे कपास की खरीद चालू करें ताकि गुजरात क्षेत्र के किसानों की बरबाद होने से बचाया जा सके।

SHRI A. K. ROY (Dhanbad) : Sir, I have got a point of order.

MR. SPEAKER : What is your point of order ?

SHRI A. K. ROY : My point of order arises out of your dealing with the Members. Firstly, those Members who stand in their own seats and try to draw your attention very humbly-you never listen to them. The total noise is being monopolized by a few people among a few benches. Does it mean we should also go there and shout, and then only you will hear. ?

SHRIMATI GEETA MUKHERJEE (Panskura) : Should we also go there every day ?

SHRI A. K. ROY : Every day we stand up if we want to say something, in our seats. We are ignored. That means we should all go there and shout, and only then you will hear. This is my point of order.

MR. SPEAKER : You are welcome.

SHRI A. K. ROY : This is my point of order. Kindly give a ruling whether Member should stand in their seats.

MR. SPEAKER : I can give one ruling. I welcome the suggestion that all the Members are supposed to stand in their seats, and then speak. Every Member in the House has been allotted a seat. He should stand in his seat and then speak. Otherwise I will not allow.

PROF. K. K. TEWARY (Buxar) : There should be no reflection on the Chair.

PROF. SAIFUDDIN SOZ (Bara-mulla) : Will you not allow me ?

MR. SPEAKER : For what ? I have not allowed any such subject.

Why should I now do it ? I have not allowed anything. Why should you contradict ?

SHRI A.K. ROY : Are you accepting my point of order ? You have accepted my point of order. You have accepted. Now kindly hear me. I gave you a notice under rule 377.

MR. SPEAKER : That will be done. According to the priority number, you will get it.

SHRI A.K. ROY : You have called for some facts from the Minister.

MR. SPEAKER : They will come, and then we will allow it. There is no problem.

*(Interruptions)*

SHRI KRISHAN CHANDRA HALDER (Durgapur) : Sir, I have a humble suggestion.

अध्यक्ष महोदय : एक बार कर दिया, दो दफा कर दिया ।

....(व्यवधान)....

SHRI SATISH AGARWAL (Jaipur) : I do not speak unless you call me by name to speak.

MR. SPEAKER : I have already called you for consultation.

SHRI SATISH AGARWAL : I have given an adjournment.....*(Interruptions)*

MR. SPEAKER : I have called you for consultation. I have to consult you on that. That is why I have sent you a message.

SHRI SATISH AGARWAL : I will come and personally explain to you. This is a very important issue.

*(Interruptions)*

MR. SPEAKER : You could expect this thing from me that when I called you I meant some business.

SHRI SATISH AGARWAL : Then I will come and explain to you everything.

MR. SPEAKER : That is why I called you. I have to say certain things.

SHRIMATI GEETA MUKHERJEE : I have given a calling attention motion.

MR. SPEAKER : This is not a question of calling attention. One by one calling attentions, according to their priority, will come. You can see me in my Chamber if it has got so much of importance. Why do you want to destroy the importance of this ? Shri Harihar Soren.

*(Interruptions)*

MR. SPEAKER : There is nothing going on record.

*(Interruptions)\*\**

PROF. SAIFUDDIN SOZ : Regarding Ghani Khan Choudhury's allegation I will show you a letter that I have received from him. I will neither say anything about it here nor will answer it.

MR. SPEAKER : What is the problem then ?

PROF. SAIFUDDIN SOZ : I have to say something about our prisoners who were released by Pakistan early last month. They were lodged in Amritsar jail. For 15 days, no information was made available to the parents. These people were put to difficulty.

MR. SPEAKER : You give it to me in writing. I don't remember it.

You can come at any time and meet me about this.

*(Interruptions)*

MR. SPEAKER : Is it all right ? I won't allow it.

*(Interruptions)*

MR. SPEAKER : I have not allowed you Mr. Mohanty.

SHRI BRAJAMOHAN MOHANTY : Rose.

MR. SPEAKER : I have already finished it. Pleased sit down. He is too adamant unnecessarily. I want to cooperate with you but I do not know why some people are taking it unnecessarily into their heads ?

*(Interruptions)*

MR. SPEAKER : I have got nothing to listen to this business of the State. This has got to be done according to the rules and the procedure. You can come to my Chamber and tell me, not here. You want to teach me about rules, come and teach me.

*(Interruptions)*

MR. SPEAKER : Not a single word whatever the hon. Member says, will go on record.

*(Interruptions)\*\**

(iii) Need to withdraw eviction notices served on Tribal people living around foot hills of Simili Pal Forest in Mayurbhanj District.

SHRI HARIHAR SOREN (Keonjhar) : Mayurbhanj and Keonjhar districts of Orissa are predominantly inhabited by tribal people. The Government of India has set up a tige project in the Simili pal forest in Mayurbhanj district. Recently eviction notices have been served to the people living

around the foothills of Simili Pal. Thousands of families most of whom are tribals will be displaced on implementation of the eviction notices. A serious discontent has arisen among the people who are being rendered homeless. Neither the Central Government nor the State Government has made arrangement for rehabilitation of these people. Thus the future of these downrodden people is hanging in the balance and they are passing the days with great uncertainty

The Centre has introduced a number of schemes for the economic rehabilitation of the Scheduled Castes and Scheduled Tribes and other weaker sections of the society. The eviction notices are going against the interest of the tribals. Besides, the living of the tribal people around Simili Pal will not affect the tige project in any way.

As such, I request the Government of India to intervene in the matter immediately and withdraw eviction notices as early as possible.

MR. SPEAKER : I have not allowed you Mr. Mohanty, but still you are speaking. You were supposed to be a member of the Government also.

*(Interruptions)*

MR. SPEAKER : There is no point of order ; there is nothing. I won't allow it.

*(Interruptions)*

MR. SPEAKER : Prof. Nirmala Kumari Shaktawat.

*(Interruptions)*

[MR. DEPUTY SPEAKER *in the Chair.*]

(iv) Need to instal Atomic Power Plants at Ravatbhata, Rajasthan

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : अध्यक्ष महोदय, मैं नियम 377 के